

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO.350-2004 in O.A. 1002/2004

This the 18th day of February 2005.

HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MRS MEERA CHHIBBER, MEMBER (J)

Shri Choke Singii, S/o. Shri Dodhraj Singh Retd., as Attendant in the Office of Archaeological Survey of India, Safdarjung Tomb, New Delhi

Presently residing at C/o Shri Khan Chand, D-2/34, West Jehangirpuri Delhi – 110 094.

... Applicant

(None present)

versus

- Shri C. Babu Rajiv
 Director General,
 Archeological Survey of India Janpad,
 New Delhi 110 001.
- Shri Ashok Kumar Sinha Superintending Archeologist A.S.I., Delhi Circle, Safdarjung Tomb, New Delhi.

... Respondents

(By Shri Shamuddin Khan, Advocate)

ORDER (ORAL)

Hon'ble Shri V.K.Majotra, Vice-Chairman (A)

OA 1002/2004 was disposed of by the order dated 22.04.2004 with the following observations edirections to the respondents:-

"4. On perusal of the facts as submitted by the applicant, who has retired about more than one and a half years ago, it is observed that the respondents have taken very long time in finalizing his pensionary

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benefits. It is surprising that even though the applicant had been transferred from Srinagar and posted to Delhi in the year 1982, the respondents have taken so long to collect the relevant service record of the applicant from their Srinagar Office. Even after retirement, sufficient time has etapsed. Under these circumstances and keeping in view the facts as submitted by the applicant. I am inclined to dispose of this OA at the admission stage itself with a direction to the respondents to finalise the pension and pensionary benefits of the applicant without any further delay and in any case within two months from the date of receipt of a copy of this order. The respondents are further directed to settle, the matter with reference to the relevant rules/settled law on the subject.

- 5. With the above directions, the OA stands disposed of."
- 2. Learned counsel for the respondents stated that respondents have complied with directions of the Tribunal and finalized applicant's dues regarding his pension, DCRG, leave encashment etc which have also been released as per the Annexure R-1. Tribunal's direction having been complied with Contempt proceedings are dropped. Notices are discharged.

(Meera Chhibber) Member (J)

(V. K. Majotra) Vice-Chairman (A)

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18.2.05

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